

THE HIGH COURT OF KERALA**HCKL / 5266 / 2024 - A7**Kochi -682031
Date: 15-06-2024**NOTICE**

It is decided to introduce e-Post service rendered by the INDIA POST as a new option for service of summons / notices / orders to respondents. At present, as a pilot phase, delivery of articles by e- Post will be made available only in Thiruvananthapuram District and this shall be extended to all districts of Kerala at the earliest, after due notice.

Using e-Post, the articles shall be delivered on a D+1 basis, i.e., on the next day of forwarding the articles to the dashboard of the Postal Department. Advocates can opt for sending notices through e-Post, if the Honourable Court has ordered service of notice either through e-Post or Speed Post and the advocate cannot opt for e-Post, if the service of notice is ordered to be through Registered Post.

Guidelines for Advocates/e-filers and Judicial Sections for using e-Post is appended herewith.

(By Order)

Signed by

P Krishna Kumar

Date: 15-06-2024 13:13:58
REGISTRAR GENERAL

Encl:- Guidelines for delivery of articles through e-Post

To:-

- The Advocate General, Ernakulam.
- The Director General of Prosecutions & State Public Prosecutor, Ernakulam.
- The Additional Advocates General, Ernakulam (2 copies).
- The Additional Director General of Prosecutions, Ernakulam (2 copies).
- The Deputy Solicitor General of India, Ernakulam.
- The President, Kerala High Court Advocates' Association, Ernakulam.
- The Chairman, Bar Council of Kerala, Ernakulam.
- The State Attorney, Advocate General's Office, Ernakulam.
- The Senior Counsel, Government of India (Taxes), Ernakulam.
- The President, Kerala High Court Senior Advocates' Association, Ernakulam.
- The President of Kerala Federation of Women Lawyers, Ernakulam.
- The Vice-Presidents, Kerala High Court Advocates' Association, Ernakulam.
- The Secretary, Rule Committee under Section 123 CPC, High Court.

The Secretary, Kerala High Court Advocates' Association, Ernakulam.
The General Secretary, Kerala High Court Senior Advocates' Association, Ernakulam.
The Secretary, Indian Law Institute, Ernakulam.
The President, Kerala High Court Advocates' Clerks' Association, Ernakulam.
The Registrars and the Additional Registrar (General Administration), High Court.
The Director of the Kerala Judicial Academy, Athani.
The Additional Director of the Kerala Judicial Academy, Athani.
The Member Secretary, Kerala State Legal Services Authority, Ernakulam.
The Director, Kerala State Mediation and Conciliation Centre, Ernakulam.
The Deputy Director (IT), High Court.
The Deputy Director of the Kerala Judicial Academy, Ernakulam
The Assistant Director of the Kerala Judicial Academy, Ernakulam
The Secretary, High Court Legal Services Committee, Ernakulam.
The Joint Registrars, High Court
The Deputy Registrars, High Court.
The Protocol Officer, High Court.
The Private Secretary to the Chief Justice, High Court.
The Public Relations Officer, High Court.
The Finance Officer, High Court
The Manager (IT), High Court.
The Assistant Registrars and the Chief Librarian, High Court.
The Court Officer to the Chief Justice, High Court
The Additional Public Relations Officer, High Court.
The Private Secretaries to Judges, High Court.
All Officers and Sections, High Court.
The IT Section, High Court
The Confidential Assistants to the Registrars, Director (KJA) and the Additional Registrar (General Administration).
The Admn. Records Section, High Court
The Notice Board, High Court
The File/Stock.

Copy submitted to :

The Honourable the Chief Justice and the Honourable Judges

GUIDELINES FOR SENDING NOTICE THROUGH E-POST

1. In addition to sending notices to parties by Speed Post / Registered Post, an advocate or Party in Person can now send notices through e-Post. The e-filer has the option to choose e-Post if the Court has ordered delivery of notice through (i) Speed Post or (ii) e-Post or (iii) means of delivery not specified. However, when the Court orders service through Registered Post, the e-filer cannot choose the option of e-Post. Also, if the Court orders delivery of notice through e-Post, the e-filer has to choose e-Post only. For serving notice through e-Post, the e-filer has to first apply a process memo from his dashboard. It is to be noted that process memo can be filed by (i) an advocate who holds vakalath or MOA in the pending case (e-filed or digitized) or (ii) a Party in person if his mobile number is available in the pending case. After selecting the party/parties to whom the notice is to be sent, the e-filer can proceed to the payment of process memo court fees through the Treasury interface. After successful payment of the process memo court fees, the e-filer can proceed to submit the process memo request to the Section for Step 2.

2. Section Assistant views the details submitted by the e-filer in his inbox and verifies whether the address and Pincode entered is complete. He modifies the address and Pincode if needed. In case of more than one address, for example, 'residing at and now residing at', 'residing at and represented by' etc, the Section Assistant has to edit the same and enter only one specific address to which the notice is to be sent, along with the correct Pincode. The Section Assistant verifies whether the Court has ordered service of notice through Speed Post / e-Post, or the means of delivery has not been

specified. If the Court has ordered delivery of notice through Registered Post or Special Messenger, the Section Assistant rejects the application for process memo. The list of documents in the case is displayed in his dashboard, from which he can choose the set of documents required for sending notice. Based on this, the e-Post fee is calculated and displayed. The Section Assistant then sends the request back to the advocate/party in person.

3. Advocate can do the payment of the Speed Post fees (calculated based on the documents selected by the Section Assistant) through the SBI Gateway and submit it back to the Section.
4. Section Assistant receives SMS alert when a notice is received in their inbox. Section Assistant confirms that the required payment amount is paid and will add the date of posting in the memo. Then the request is forwarded to the Section Officer.
5. Section Officer verifies the correctness and digitally signs the notice using Organisational Digital Signature, after which the notice is despatched.
6. The digitally signed notice is received in the inbox of the e-Post nodal office to which the Pincode in the notice belongs.
7. Postal department downloads the notice and case file and sends the same to the recipient. The address of the recipient is also available for download. It may be noted that the articles will be delivered to the recipient's address on a D+1 basis, that is, one day after the Section Officer despatches the documents to the dashboard of Postal Department.

8. Postal department can update the tracking ID, date of booking and date of delivery of article in the notice. Based on the delivery status, the Postal Department can update the status against each notice.

The screenshots explaining the entire process of service of notices through e-Post is given in the following pages.

1. FILING OF PROCESS MEMO AND PAYMENT (E-FILER DASHBOARD)

Advocate should file a process memo using ' e-Post Notice' menu. Process memo can be applied from the dashboard by clicking e-Post Notice > File Notice.

The screenshot displays the Advocate's Dashboard interface. On the left is a dark sidebar with navigation options: Search, My Profile, Dashboard, Adv Calendar, Caveat, Case Search Web, Certified Copy, Quick Certified Copy, Counter/Document, Court Display, e-Post Notice (highlighted), File Notice, Draft, and Inbox. The main content area has a light blue header with 'Home > Dashboard'. Below the header is a green notification banner with a checkmark icon and text: 'Welcome to - ADVOCATE'S DASHBOARD' and 'Those who wish to move an existing case before the vacation Court should file a petition under Section 8 through the option for filing of IA.Fresh cases filed through online mode to be posted before the v Attention! Online payment facility fc Attention! Online auto fetch of case file for appeal case is available only in Quick-'. The dashboard features a central grid of six colored tiles: 'Cases Filed' (green), 'Pending' (blue), 'Disposed' (purple), 'Today' (red), 'Tomorrow' (orange), and 'Adjourned' (dark blue). Below these are three category buttons: 'Writ' (green), 'Civil' (blue), and 'Criminal' (grey). To the right is a 'Traffic Sources- Cases' chart area with a legend for 'Filed' (green), 'Pending' (red), and 'Disposed' (yellow). At the bottom, there are two tabs: 'Case Details' and 'Certified Copy'.

The screenshot shows the 'Process Memo' form for vakalath cases. The header includes 'Home > Processmemo' and 'Process Memo > For vakalath Cases'. A note states 'Fields marked with * are mandatory'. The form contains the following elements:

- 'Case No Type *' with radio buttons for 'Registration No' (selected) and 'Filing No'.
- 'Are you filing a process memo in a case with vakalath/moa or as a party in person? *' with radio buttons for 'Vakalath/MOA' (selected) and 'Party-In-Person'.
- 'Case Type, No & Year *' with a dropdown menu for 'Select Case Type', an input field for 'No', an input field for 'Year', and 'Search' and 'Reset' buttons.

Enter the Case Number. Choose whether the e-filer is filing the process memo as an advocate having vakalath / MOA in the case, or as a party in person.

Home > Processmemo

Process Memo » For vakalath Cases

Fields marked with * are mandatory

Case No Type * Registration No Filing No

Are you filing a process memo in a case with vakalath/moa or as a party in person? * Vakalath/MOA Party-In-Person

Case Type, No & Year * OP (DRT) 36 2024

Issue notice to * Petitioner Respondent

Parties *

Court Fee * 16

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Select the party for whom the notice is to be sent from the list of parties.

Home > Processmemo

Process Memo » For vakalath Cases

Fields marked with * are mandatory

Case No Type * Registration No Filing No

Are you filing a process memo in a case with vakalath/moa or as a party in person? * Vakalath/MOA Party-In-Person

Case Type, No & Year * OP (DRT) 36 2024

Issue notice to * Petitioner Respondent

Parties *

Court Fee *

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Click on 'Proceed to Payment' button.

Fields marked with * are mandatory

Case No Type * Registration No Filing No

Are you filing a process memo in a case with vakalath/moa or as a party in person? * Vakalath/MOA Party-In-Person

Case Type, No & Year * OP (DRT) 36 2024

Issue notice to * Petitioner Respondent

Parties * * R1 AUTHOIRSED OFFICER THE FEDERAL BANK LTD, KIZHILAM BRANCH, ERNAKULAM, Pincode : 682015

Court Fee * 16



Select Payment Option

ePayment permitted foreign Countries

- Net Banking (Direct)
- Payment Gateway 1 (New) Preferred
- Payment Gateway 2

Select Bank

-
-
-
-
-
-
-
-
-
-

After successful payment, click on 'File Process Memo' button.

Home > Processmemo

Process Memo » For vakalath Cases

Fields marked with * are mandatory

Case No Type * Registration No Filing No

Are you filing a process memo in a case with vakalath/moa or as a party in person? * Vakalath/MOA Party-In-Person

Case Type, No & Year * OP (DRT) 36 2024 Search Reset

Issue notice to * Petitioner Respondent

Parties * R1 AUTHOIRSED OFFICER THE FEDERAL BANK LTD, KIZHILAM BRANCH, ERNAKULAM, Pincode : 682015

Court Fee * 16 PROCEED TO PAYMENT

FILE PROCESS MEMO

Enter OTP and click on 'Proceed'.

Home > Processmemo

Process Memo » For vakalath Cases

Enter OTP

Enter OTP sent to your registered Mobile number

Cancel Proceed!

Success message is displayed.

Home > processmemo

Process Memo » For vakalath Cases

Success

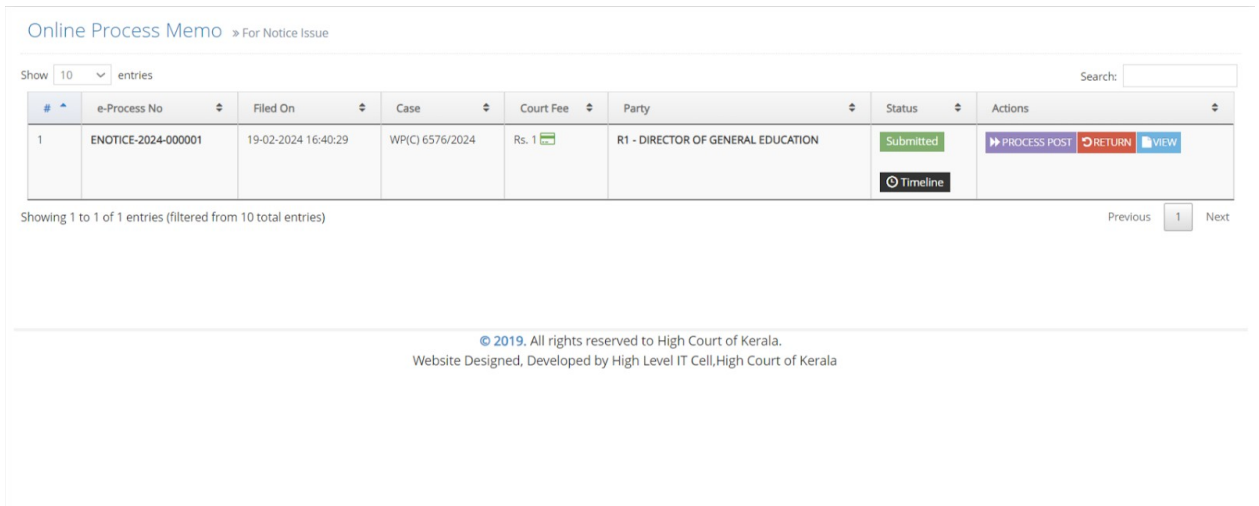
Success - Process memo filing is completed

Cancel Proceed!

2. VERIFICATION OF PROCESS MEMO AND CALCULATION OF E-POST FEES (SECTION ASSISTANT DASHBOARD)

Once the process memo is submitted by the advocate, the same will be visible in the inbox of the Section Assistant dashboard.

Click on 'Online Process Memo' menu to Proceed further.



Online Process Memo » For Notice Issue

Show 10 entries

| # | e-Process No | Filed On | Case | Court Fee | Party | Status | Actions |
|---|---------------------|---------------------|-----------------|-----------|------------------------------------|-----------|--|
| 1 | ENOTICE-2024-000001 | 19-02-2024 16:40:29 | WP(C) 6576/2024 | Rs. 1 | R1 - DIRECTOR OF GENERAL EDUCATION | Submitted | PROCESS POST RETURN VIEW Timeline |

Showing 1 to 1 of 1 entries (filtered from 10 total entries)

Previous 1 Next

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Click on 'Timeline' to view the timeline of the activities.



Online Process Memo » For Notice Issue

Show 10 entries

| # | e-Process No | Filed On | Case | Court Fee | Party | Status | Actions |
|---|---------------------|---------------------|-----------------|-----------|------------------------------------|-----------|--|
| 1 | ENOTICE-2024-000001 | 19-02-2024 16:40:29 | WP(C) 6576/2024 | Rs. 1 | R1 - DIRECTOR OF GENERAL EDUCATION | Submitted | PROCESS POST RETURN VIEW Timeline |

Showing 1 to 1 of 1 entries (filtered from 10 total entries)

Previous 1 Next

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Timeline of the notice can be seen.

The screenshot shows a modal window titled "ENOTICE-2024-000001 Process Memo Timeline". The main content area displays the date and time "19/02/2024 04:36 pm" and the text "FILED By P. THOMAS GEEVERGHESE". Below the main content, there is a "Timeline" button. The background shows a table with one entry for "ENOTICE-2024-000001".

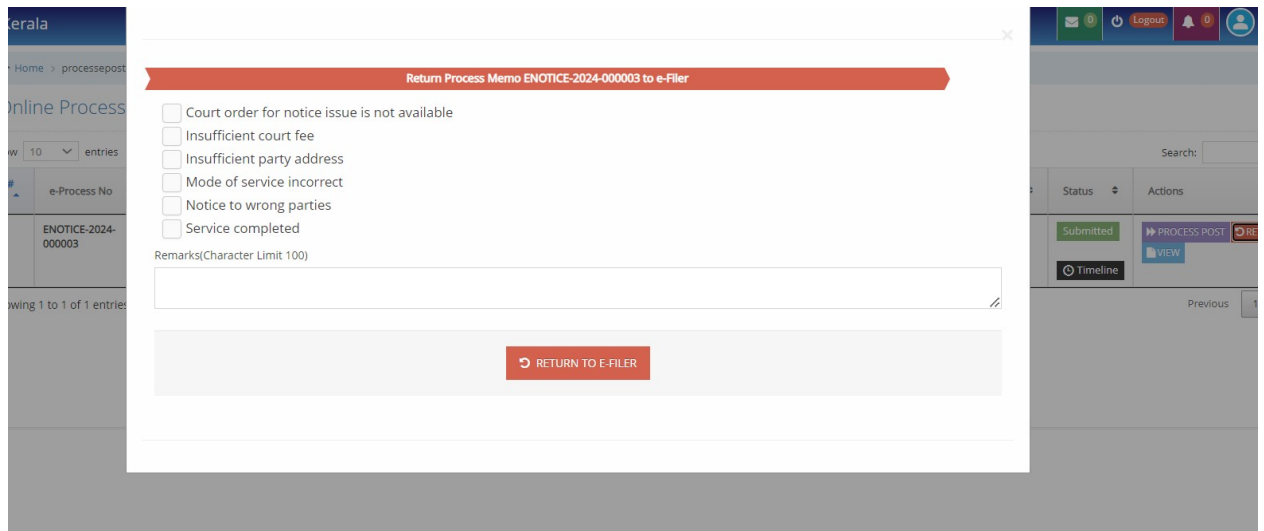
The Section Assistant verifies whether the Court has ordered service of notice through Speed Post / e-Post, or the means of delivery has not been specified. If the Court has ordered delivery of notice through Registered Post or Special Messenger, the Section Assistant can reject the application for process memo.

The screenshot shows the "Online Process Memo" interface for "For Notice Issue". It features a table with the following data:

| # | e-Process No | Filed On | Case | Court Fee | Party | Status | Actions |
|---|---------------------|---------------------|-----------------|-----------|------------------------------------|-----------|--------------------------------------|
| 1 | ENOTICE-2024-000001 | 19-02-2024 16:40:29 | WP(C) 6576/2024 | Rs. 1 | R1 - DIRECTOR OF GENERAL EDUCATION | Submitted | PROCESS POST RETURN VIEW Timeline |

Below the table, it says "Showing 1 to 1 of 1 entries (filtered from 10 total entries)". At the bottom, there is a footer: "© 2019. All rights reserved to High Court of Kerala. Website Designed, Developed by High Level IT Cell, High Court of Kerala".

Section Assistant can select the reason and enter remarks if any and return the process memo.



To Proceed with the notice, click on 'Process Post'.

Online Process Memo » For Notice Issue

Show 10 entries

| # | e-Process No | Filed On | Case | Court Fee | Party | Status | Actions |
|---|---------------------|---------------------|------------------|-----------|---|-----------|--------------------------------------|
| 1 | ENOTICE-2024-000004 | 05-03-2024 15:35:07 | Crl.MC 2625/2021 | Rs. 1 | R1 - STATE OF KERALA REP. BY PUBLIC PROSECUTOR, HIGH COURT OF KERALA, ERNAKULAM 682 018 Kerala, Pincode : 0 | Submitted | PROCESS POST RETURN VIEW Timeline |

Showing 1 to 1 of 1 entries (filtered from 10 total entries)

Previous 1 Next



Case Info

- ▶ **Cri.MC 2625/2021**
- ▶ PENDING
- ▶ JAIMON Vs STATE OF KERALA
- ▶ Petitioner Adv. **P.THOMAS GEEVERGHESE (K/405/2008)-25461**
- ▶ Respondent Adv. GOVERNMENT PLEADER
- ▶ Digitized

Notice to Party Info

- ▶ **R1 - STATE OF KERALA**
- REP. BY PUBLIC PROSECUTOR, HIGH COURT OF KERALA, ERNAKULAM 682 018 Kerala, Pincode : 0
- ▶ Filed By : **P. THOMAS GEEVERGHESE(K/405/2008)**

Notice Details

TO ADDRESS *

REP. BY PUBLIC PROSECUTOR, HIGH COURT OF KERALA, ERNAKULAM 682 018 Kerala, Pincode : 0

PINCODE *

682018

Case File

| # | Case File | View | No. of pages |
|--------------------------|--------------------|---------------------------|--------------|
| <input type="checkbox"/> | Index | View File | 1 |
| <input type="checkbox"/> | Synopsis | View File | 2 |
| <input type="checkbox"/> | Statement Of Facts | View File | 6 |
| <input type="checkbox"/> | Exhibit P.1 | View File | 2 |
| <input type="checkbox"/> | Exhibit P.2 | View File | 1 |
| <input type="checkbox"/> | Exhibit P.3 | View File | 1 |
| <input type="checkbox"/> | Exhibit4 | View File | 1 |
| <input type="checkbox"/> | Vakalatnama1 | View File | 1 |
| <input type="checkbox"/> | Affidavit 1 | View File | 2 |

CALCULATE SPEED POST FEE →

Cancel

RETURN FOR PAYMENT

Section Assistant can choose the set of documents required. Based on this the e-post fee is calculated and shown. The Section Assistant then returns the request back to the advocate for payment of e-post fees.

| Case Info | Notice to Party Info |
|--|--|
| <ul style="list-style-type: none"> ▶ Cri.MC 2625/2021 ▶ PENDING ▶ JAIMON Vs STATE OF KERALA ▶ Petitioner Adv. P.THOMAS GEEVERGHESE (K/405/2008)-25461 ▶ Respondent Adv. GOVERNMENT PLEADER ▶ Digitized | <ul style="list-style-type: none"> ▶ R1 - STATE OF KERALA REP. BY PUBLIC PROSECUTOR, HIGH COURT OF KERALA, ERNAKULAM 682 018 Kerala, Pincode : 0 ▶ Filed By : P. THOMAS GEEVERGHESE(K/405/2008) |

Notice Details

| | |
|---|---------------------------------------|
| <p>TO ADDRESS *</p> <p>REP. BY PUBLIC PROSECUTOR, HIGH COURT OF KERALA, ERNAKULAM 682 018 Kerala, Pincode : 0</p> | <p>PINCODE *</p> <p>682018</p> |
|---|---------------------------------------|

Case File

| # | Case File | View | No. of pages |
|-------------------------------------|--------------------|---------------------------|--------------|
| <input checked="" type="checkbox"/> | Index | View File | 1 |
| <input checked="" type="checkbox"/> | Synopsis | View File | 2 |
| <input checked="" type="checkbox"/> | Statement Of Facts | View File | 6 |
| <input checked="" type="checkbox"/> | Exhibit P.1 | View File | 2 |
| <input checked="" type="checkbox"/> | Exhibit P.2 | View File | 1 |
| <input checked="" type="checkbox"/> | Exhibit P.3 | View File | 1 |
| <input checked="" type="checkbox"/> | Exhibit4 | View File | 1 |
| <input type="checkbox"/> | Vakalatnama1 | View File | 1 |
| <input checked="" type="checkbox"/> | Affidavit 1 | View File | 2 |

CALCULATE SPEED POST FEE →

| | |
|----------------------------------|---------------|
| e Post Fee(Incl GST) : | 106.2 |
| Speed Post Fee(Incl GST) : | 29.5 |
| Envelope Charge : | 10 |
| Business Post Charge(Incl GST) : | 2.36 |
| Total | 148.06 |

3. PAYMENT OF E-POST FEES AND RESUBMISSION (E-FILER DASHBOARD)

Process memo will be available in the inbox of the e-filer. E-filer can do the further payment of E-Post fees through the SBI Gateway. After payment is completed, Advocate can submit the notice to the Section.

Process Memo » Inbox

Show 10 entries

| No | E-PROCESS No | CASE No | Notice To | Status | |
|----|---------------------|------------------|---|------------------------|-----------------|
| 1 | ENOTICE-2024-000005 | Crl.MC 2625/2021 | R1 - STATE OF KERALA REP. BY PUBLIC PROSECUTOR, HIGH COURT OF KERALA, ERNAKULAM 682 018 Kerala, Pincode : 0 | e-POST PAYMENT PENDING | PROCEED PAYMENT |
| 2 | ENOTICE-2024-000001 | WP(C) 6576/2024 | R1 - DIRECTOR OF GENERAL EDUCATION | REFUND RAISED | |

Showing 1 to 2 of 2 entries (filtered from 10 total entries) Previous 1 Next

ENOTICE-2024-000005

Date: 05/03/2024
Time: 03:35:07 pm

Case Info

- ▶ **Crl.MC 2625/2021**
- ▶ PENDING
- ▶ JAIMON Vs STATE OF KERALA
- ▶ Petitioner Adv. P.THOMAS GEEVERGHESE (K/405/2008)-25461
- ▶ Respondent Adv. GOVERNMENT PLEADER
- ▶ Digitized

Notice to Party Info

- ▶ **R1 - STATE OF KERALA**
REP. BY PUBLIC PROSECUTOR, HIGH COURT OF KERALA, ERNAKULAM 682 018
Kerala, Pincode : 0
- ▶ **To Address :** REP. BY PUBLIC PROSECUTOR, HIGH COURT OF KERALA,
ERNAKULAM 682 018 Kerala, Pincode : 0
- ▶ **To PINCODE :** 682018
- ▶ Filed By : P. THOMAS GEEVERGHESE(Advocate)

| # | Case File | View | No. of pages |
|---|-----------|-----------|--------------|
| 1 | Casefile | View File | 16 |

e post fee: Based on number of pages - Per page Rs.5/-

| | |
|----------------------------------|------------------|
| e Post Fee(incl GST) : | 106.2 |
| Speed Post Fee(incl GST) : | 29.5 |
| Envelope Charge : | 10 |
| Business Post Charge(incl GST) : | 2.36 |
| Total | 148.06 |
| | SBI E-PAY |

Remarks (if any)

Remarks (if any)

Cancel

SUBMIT TO SECTION

4. VERIFICATION OF E-POST FEES AND GENERATION OF NOTICE

Process Memo » Inbox

Show 10 entries

| No* | E-PROCESS No | CASE No | Notice To | Status | |
|-----|---------------------|------------------|--|-----------------------------|--------------|
| 1 | ENOTICE-2024-000003 | WP(C) 40859/2022 | R2 - AUTHORISED OFFICER PIRAMAL CAPITAL & HOUSING FINANCE LTD., 1ST FLOOR, KMM BUILDING, NEAR HOTEL RENAISSANCE, PALARIVATTOM, ERNAKULAM , Pincode : 682025 | e-POST FEE PAID & SUBMITTED | RAISE REFUND |

Showing 1 to 1 of 1 entries (filtered from 10 total entries)

Previous 1 Next

Section Assistant confirms that the correct amount is paid. He then adds the date of posting in the memo.

The notice will be available in the inbox of the Section Assistant for marking the date in the notice.

Online Process Memo » For Notice Issue


Show 10 entries

| # | e-Process No | Filed On | Case | Court Fee | Party | Status | Actions |
|---|---------------------|---------------------|------------------|-----------|--|-------------------------------|---|
| 1 | ENOTICE-2024-000003 | 20-03-2024 11:03:03 | WP(C) 40859/2022 | Rs. 16 | R2 - AUTHORISED OFFICER PIRAMAL CAPITAL & HOUSING FINANCE LTD., 1ST FLOOR, KMM BUILDING, NEAR HOTEL RENAISSANCE, PALARIVATTOM, ERNAKULAM , Pincode : 682025 | e-Post Fee Paid & Resubmitted | PROCESS POST RETURN VIEW Timeline |

Showing 1 to 1 of 1 entries (filtered from 10 total entries)

Previous 1 Next

Section Assistant will be able to select the date in the notice and click on the 'Generate Notice' button to generate the notice.

ENOTICE-2024-000003  Date: 20/03/2024 Time: 11:03:03 am

Case Info

- WP(C) 40859/2022
- PENDING
- ABDUL KAREEM .K.E Vs PIRAMAL CAPITAL & HOUSING FINANCE LTD.
- Petitioner Adv. P.THOMAS GEEVERGHESE
- Respondent Adv. P.PAULUCHAN ANTONY P
- e-Filed

Notice to Party Info

- R2 - AUTHORISED OFFICER
PIRAMAL CAPITAL & HOUSING FINANCE LTD., 1ST FLOOR, KMM BUILDING, NEAR HOTEL RENAISSANCE, PALARIVATTOM, ERNAKULAM , Pincode : 682025
- Filed By: TEST(KL/000/2020)

Notice Details

TO ADDRESS *Enter the entire address including pincode here

PIRAMAL CAPITAL & HOUSING FINANCE LTD., 1ST FLOOR, KMM BUILDING, NEAR HOTEL RENAISSANCE, PALARIVATTOM, ERNAKULAM, Pincode : 682025

PINCODE *Enter the pincode in the address here for mapping this notice to the post office zone

682025

POSTING DATE *

dd-mm-yyyy

192.168.1.24 says
Process notice generated

ENOTICE-2024-000003

Date: 20/03/2024
Time: 11:03:03 am

Case Info

- ▶ **WP(C) 40859/2022**
- ▶ PENDING
- ▶ ABDUL KAREEM .K.E Vs PIRAMAL CAPITAL & HOUSING FINANCE LTD.
- ▶ Petitioner Adv. P.THOMAS GEEVERGESE
- ▶ Respondent Adv. P.PAULOCHAN ANTONY P
- ▶ e-Filed

Notice to Party Info

- ▶ R2 - AUTHORISED OFFICER
PIRAMAL CAPITAL & HOUSING FINANCE LTD., 1ST FLOOR, KMM BUILDING, NEAR HOTEL RENAISSANCE, PALARIVATTOM, ERNAKULAM , Pincode : 682025
- ▶ Filed By : TEST(KL/000/2020)

Notice Details

TO ADDRESS *Enter the entire address including pincode here

PIRAMAL CAPITAL & HOUSING FINANCE LTD., 1ST FLOOR, KMM BUILDING, NEAR HOTEL RENAISSANCE, PALARIVATTOM, ERNAKULAM, Pincode : 682025

PINCODE *Enter the pincode in the address here for mapping this notice to the post office zone

682025

POSTING DATE *

27-03-2024

GENERATE NOTICE

Once notice is generated, click on 'View Notice' to view the details in the notice.

ENOTICE-2024-000003

Date: 20/03/2024
Time: 11:03:03 am

Case Info

- ▶ **WP(C) 40859/2022**
- ▶ PENDING
- ▶ ABDUL KAREEM .K.E Vs PIRAMAL CAPITAL & HOUSING FINANCE LTD.
- ▶ Petitioner Adv. P.THOMAS GEEVERGESE
- ▶ Respondent Adv. P.PAULOCHAN ANTONY P
- ▶ e-Filed

Notice to Party Info

- ▶ R2 - AUTHORISED OFFICER
PIRAMAL CAPITAL & HOUSING FINANCE LTD., 1ST FLOOR, KMM BUILDING, NEAR HOTEL RENAISSANCE, PALARIVATTOM, ERNAKULAM , Pincode : 682025
- ▶ Filed By : TEST(KL/000/2020)

Notice Details

TO ADDRESS *Enter the entire address including pincode here

PIRAMAL CAPITAL & HOUSING FINANCE LTD., 1ST FLOOR, KMM BUILDING, NEAR HOTEL RENAISSANCE, PALARIVATTOM, ERNAKULAM, Pincode : 682025

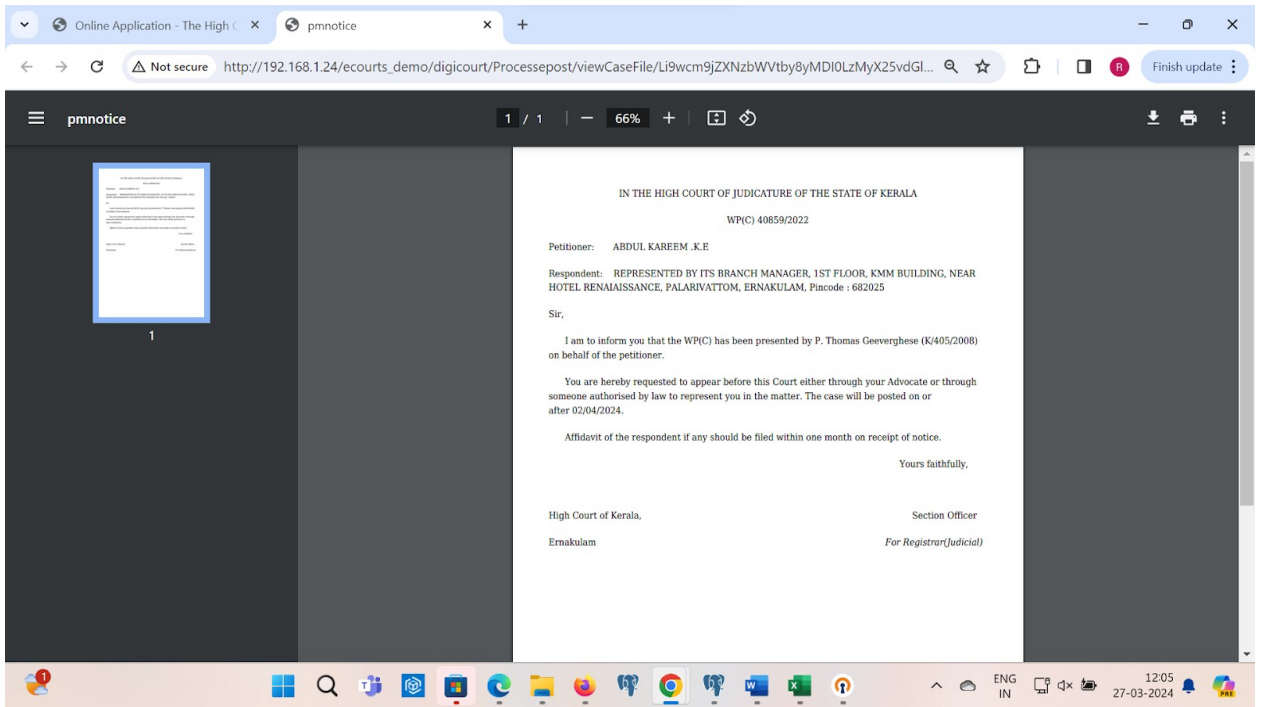
PINCODE *Enter the pincode in the address here for mapping this notice to the post office zone

682025

POSTING DATE *

27-03-2024

GENERATE NOTICE [View Notice](#)



Section Assistant verifies the payment details and then forwards the same to the Section Officer.

e-Post Payment Details

| # | Transaction Date | e Post Fee | Speed Post Fee | Envelope Charge | Business Post Charge | Total Amount | Status |
|---|---------------------|------------|----------------|-----------------|----------------------|--------------|---------|
| 1 | 2024-03-20 11:23:45 | 118 | 29.5 | 10 | 2.36 | 159.86 | SUCCESS |

192.168.1.24 says
Process Memo forwarded to SO

OK

Case File

| # | Case File | No. of pages |
|-------------------------------------|--------------------|--------------|
| <input checked="" type="checkbox"/> | Synopsis | 2 |
| <input checked="" type="checkbox"/> | Statement Of Facts | View File |
| <input checked="" type="checkbox"/> | Affidavit | View File |
| <input checked="" type="checkbox"/> | Exhibit.P1 | View File |
| <input checked="" type="checkbox"/> | Exhibit.P2 | View File |
| <input checked="" type="checkbox"/> | Exhibit P2(a) | View File |
| <input checked="" type="checkbox"/> | Exhibit.P3 | View File |
| <input checked="" type="checkbox"/> | Vakalatnama | View File |
| | Case File | View File |

e-Post Payment Details

| # | Transaction Date | e Post Fee | Speed Post Fee | Envelope Charge | Business Post Charge | Total Amount | Status |
|---|---------------------|------------|----------------|-----------------|----------------------|--------------|---------|
| 1 | 2024-03-20 11:23:45 | 118 | 29.5 | 10 | 2.36 | 159.86 | SUCCESS |

Cancel FORWARD TO SO

Notice will be available in the outbox of the Section Assistant.

Online Process Memo » For Notice Issue

Show 10 entries

Search:

| # | e-Process No | Filed On | Case | Court Fee | Party | Status | Actions |
|---|---------------------|---------------------|------------------|-----------|---|------------------------------|-----------|
| 1 | ENOTICE-2024-000003 | 20-03-2024 11:03:03 | WP(C) 40859/2022 | Rs. 16 | R2 - AUTHORISED OFFICER PIRAMAL CAPITAL & HOUSING FINANCE LTD., 1ST FLOOR, KMM BUILDING, NEAR HOTEL RENAISSANCE, PALARIVATTOM, ERNAKULAM , Pincode : 682025 | APPROVAL PENDING Timeline | VIEW MEMO |
| 2 | ENOTICE-2024-000002 | 16-03-2024 15:37:42 | WP(C) 40859/2022 | Rs. 16 | R1 - PIRAMAL CAPITAL & HOUSING FINANCE LTD. REPRESENTED BY ITS BRANCH MANAGER, 1ST FLOOR, KMM BUILDING, NEAR HOTEL RENAISSANCE, PALARIVATTOM, ERNAKULAM , Pincode : 682025 | APPROVAL PENDING Timeline | VIEW MEMO |

Showing 1 to 2 of 2 entries (filtered from 10 total entries)

Previous 1 Next

5. DIGITAL SIGN AND APPROVAL OF NOTICE (SECTION OFFICER DASHBOARD)

Notice will now be available in the inbox of the Section Officer.

Online Process Memo » For Notice Issue

Show 10 entries Search:

| # | e-Process No | Filed On | Case | Court Fee | Party | Status | Actions |
|---|---------------------|------------------------|---------------------|-----------|---|------------------------------|-----------------------------|
| 1 | ENOTICE-2024-000003 | 20-03-2024 11:03:03 | WP(C) 40859/2022 | Rs. 16 | R2 - AUTHORISED OFFICER PIRAMAL CAPITAL & HOUSING FINANCE LTD., 1ST FLOOR, KMM BUILDING, NEAR HOTEL RENAISSANCE, PALARIVATTOM, ERNAKULAM , Pincode : 682025 | Pending Approval Timeline | VERIFY PROCESS MEMO VIEW |
| 2 | ENOTICE-2024-000002 | 16-03-2024 15:37:42 | WP(C) 40859/2022 | Rs. 16 | R1 - PIRAMAL CAPITAL & HOUSING FINANCE LTD. REPRESENTED BY ITS BRANCH MANAGER, 1ST FLOOR, KMM BUILDING, NEAR HOTEL RENAISSANCE, PALARIVATTOM, ERNAKULAM , Pincode : 682025 | Pending Approval Timeline | VERIFY PROCESS MEMO VIEW |

Showing 1 to 2 of 2 entries (filtered from 10 total entries) Previous 1 Next

Section Officer can verify the correctness, and click on the 'digitally sign' button.

e-Post Payment Details


| # | Transaction Date | e Post Fee | Speed Post Fee | Envelope Charge | Business Post Charge | Total Amount | Status |
|---|------------------|------------|----------------|-----------------|----------------------|--------------|---------|
| 1 | | 112.1 | 29.5 | 10 | 2.36 | 153.96 | SUCCESS |

Click on 'Download' to mark digital sign on the document.

HIGH COURT OF KERALA

DOWNLOAD YOUR DIGITALLY SIGNED DOCUMENTS

Action



Click on 'Send to Post Office' button so that notice is despatched to the e-post dashboard for further processing.

e-Post Payment Details

| # | Transaction Date | e Post Fee | Speed Post Fee | Envelope Charge | Business Post Charge | Total Amount | Status |
|---|------------------|------------|----------------|-----------------|----------------------|--------------|---------|
| 1 | | 112.1 | 29.5 | 10 | 2.36 | 153.96 | SUCCESS |

- Query Search
- Ripe Register
- E Register
- Case Search Web
- CMS Report
- Registration Reports
- Standing Counsels
- Connected Cases
- Short Order Update
- Interim Order Upload
- Next Purpose Update
- Not Before Me
- Short Orders Section
- Admir Or Not
- Purpose Causelist
- Case Modification
- Caveat Modification
- Search Caveat
- Search Expired
- Copying Application
- IA Filing

| | | |
|--------------------------|---------------|---|
| <input type="checkbox"/> | Exhibit.P1 | 1 |
| <input type="checkbox"/> | Exhibit.P2 | 3 |
| <input type="checkbox"/> | Exhibit P2(a) | 3 |
| <input type="checkbox"/> | Exhibit.P3 | 2 |
| <input type="checkbox"/> | Vakalatnama | 1 |
| <input type="checkbox"/> | Case File | |

192.168.1.24 says
Successfully Signed

e-Post Payment Details

| # | Transaction Date | e Post Fee | Speed Post Fee | Envelope Charge | Business Post Charge | Total Amount | Status |
|---|------------------|------------|----------------|-----------------|----------------------|--------------|---------|
| 1 | | 112.1 | 29.5 | 10 | 2.36 | 153.96 | SUCCESS |

6. REFUND REQUEST (E-FILER DASHBOARD)

E-filers can request for refund on a notice from their inbox until the notice is despatched from the Section Officer Dashboard.

Process Memo » Inbox

Show 10 entries

| No* | E-PROCESS No | CASE No | Notice To | Status | |
|-----|--------------------|------------------|--|------------------|--------------|
| 1 | ENOTICE-2024-00003 | WP(C) 40859/2022 | R2 - AUTHORISED OFFICER PIRAMAL CAPITAL & HOUSING FINANCE LTD., 1ST FLOOR, KMM BUILDING, NEAR HOTEL RENAISSANCE, PALARIVATTOM, ERNAKULAM , Pincode : 682025 | PENDING APPROVAL | RAISE REFUND |

Showing 1 to 1 of 1 entries (filtered from 10 total entries)

Previous 1 Next

The e-filer has to enter the reason for raising the refund request.

Home » processmemo

Process Memo » Inbox

Show 10 entries

| No* | E-PROCESS No | CASE No | Notice To | Status | |
|-----|--------------|---------|-----------|------------------|--------------|
| 1 | ENOTICE- | | | PENDING APPROVAL | RAISE REFUND |

Showing 1 to 1 of 1 e

Previous 1 Next

e-Post Raise Refund

Reason

Cancel SUBMIT REFUND REQUEST

Home > processmemo

Process Memo > Inbox

Show 10 entries

Search:

| No | E-PROCESS No | CASE No | Notice To | Status |
|----|---------------------|------------------|---|------------------|
| 1 | ENOTICE-2024-000003 | WP(C) 40859/2022 | R2 - AUTHORISED OFFICER PIRAMAL CAPITAL & HOUSING FINANCE LTD., 1ST FLOOR, KMM BUILDING, NEAR HOTEL RENAISSANCE, PALARIVATTOM, ERNAKULAM, Pincode : 682025 | PENDING APPROVAL |

Showing 1 to 1 of 1 entries

e-Post Raise Refund

Refund request raised successfully.

Previous 1 Next

Process Memo > Inbox

Show 10 entries

Search:

| No | E-PROCESS No | CASE No | Notice To | Status |
|----|---------------------|------------------|---|---------------|
| 1 | ENOTICE-2024-000003 | WP(C) 40859/2022 | R2 - AUTHORISED OFFICER PIRAMAL CAPITAL & HOUSING FINANCE LTD., 1ST FLOOR, KMM BUILDING, NEAR HOTEL RENAISSANCE, PALARIVATTOM, ERNAKULAM, Pincode : 682025 | REFUND RAISED |

Showing 1 to 1 of 1 entries (filtered from 10 total entries)

Previous 1 Next

7. APPROVAL OF REFUND REQUEST (SECTION OFFICER DASHBOARD)

Section officers can approve the refund request from their inbox. Once the Section Officer approves the refund request, the same is forwarded to the dashboard of the nodal office of e-Post for further processing.

Online Process Memo > For Notice Issue

Show 10 entries

Search: ENOTICE-2024-000

| # | e-Process No | Filed On | Case | Court Fee | Party | Status | Actions |
|---|---------------------|------------------------|---------------------|-----------|---|---------------|---|
| 1 | ENOTICE-2024-000003 | 20-03-2024 11:03:03 | WP(C) 40859/2022 | Rs. 16 | R2 - AUTHORISED OFFICER PIRAMAL CAPITAL & HOUSING FINANCE LTD., 1ST FLOOR, KMM BUILDING, NEAR HOTEL RENAISSANCE, PALARIVATTOM, ERNAKULAM, Pincode : 682025 | REFUND RAISED | <input type="button" value="APPROVE REFUND"/> <input type="button" value="VIEW"/> |

Showing 1 to 1 of 1 entries (filtered from 10 total entries)

Previous 1 Next